

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 102
IB/309/ND/2023

IN THE MATTER OF:

Rupesh Sanghavi Proprietor of Padmavati Packaging	...	Applicant
Versus		
Himalaya Food International Limited	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 17.05.2023

CORAM:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Mr. Saurabh Kansal, Adv. Mr. Ashu Chowdhary, Adv. Mr. Ashish Gupta, Adv.

ORDER

Heard the submissions made by the Learned Counsel for the Operational Creditor. Counsel for the Corporate Debtor has submitted that the matter will be represented by Mr. Saurabh Kansal. There is no need to issue notice afresh as Counsel for the Corporate Debtor has accepted notice and acknowledged the receipt of petition's copy. Therefore, the requirement of issuing notice to respondent is dispensed with. Counsel for the respondent is directed to file reply within two weeks, with copy in advance to the other side.

Let this matter be posted to 08.06.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)